

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P. No.49/2000

Date of order: 15.12.2000

Babu Ram Verma, S/o Sh.Gajdheer, R/o Dadwara, Kota,
employed on the post of Section Engineer(Plg), Kota
Workshop, W.Rly.

...Petitioner.

Vs.

1. V.D.Gupta, General Manager, W.Rly, Churchgate, Mumbai.
2. Sh.D.N.Mathur, Chief Works Manager, W.Rly, Churchgate, Mumbai.
3. Shri R.L.Gupta, Chief Works Manager, Wagon Repair Shop, Kota, W.Rly.

...Respondents.

Mr.C.B.Sharma - Counsel for the applicant.

Mr.R.G.Gupta - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.A.P.Nagrath, Administrative Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

This Contempt Petitions has arisen out of an order passed in O.A No.13/97 dated 12.7.2000. On 12.7.2000, the following directions were given:

"We direct the respondents to consider the case of the applicant to the post of Jr.Shop Superintendent from the date the applicant's junior was promoted as per modified selection procedure. We however, direct that on promotion, the applicant shall be entitled to only notional fixation of pay and actual monetary benefits shall be allowed only from a period of one year preceding the date of filing of the application. This exercise shall be done by the respondents within a period of eight weeks from the date of receipt of a

copy of this order.

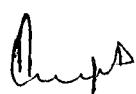
2. It is stated by the petitioner that the nonpetitioners have wilfully and deliberately disobeyed the directions given by this Tribunal, therefore, they should be punished for contempt of court.

3. Show cause notice was issued to the allenged contemnners and reply was filed.

4. In the reply to the Contempt Petition, it has been specifically mentioned, that compliance of the order dated 12.7.2000 has been done and directions of this Tribunal given vide order dated 12.7.2000 have been fully complied with.

5. In view of the reply before us, we are of the considered opinion that no contempt could be established against the oppositie parties, therefore, this Contempt Petition fails.

6. We, therefore, dismiss the Contempt Petition and notices issued to the allenged contemnners are hereby discharged.



(A.P.Nagrath)

Member (A).



(S.K.Agarwal)

Member (J).